

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 20/MP/2019
Alongwith IA No.35/2019**

Subject : Petition seeking urgent intervention of the Commission and issue of appropriate direction to Indian Energy Exchange (IEX) and Power trading Company of India Limited.

Petitioner : NHPC Limited

Respondents : Indian Energy Exchange (IEX) and Others

Date of Hearing : 7.5.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Sachin Datta, Senior Advocate, NHPC
Shri Rajiv Dwivedi, Advocate, NHPC
Shri S.K. Sarkar, Advocate, NHPC
Shri Prashant Kaul, NHPC
Shri Naresh Bansal, NHPC
Shri A.K. Pandey, NHPC
Shri S.P. Rathour
Shri Amit Kapur, Advocate, PTC
Ms. Ritu Apurva, Advocate, IEX
Shri Akhilesh Awasthy, IEX
Shri Indranil Chatterjee, IEX

Record of Proceedings

Learned counsel for IEX sought adjournment in the matter due to non-availability of the arguing counsel.

2. Learned counsel for PTC submitted that PTC has filed an IA No.35/2019 for seeking modification of order dated 19.3.2019 and directions to IEX to not allow Power Development Department, Jammu and Kashmir (JKPDD) to access the Power Exchange as a client in light of pending clearance of the outstanding dues payable to PTC for the services rendered to JKPDD. Learned counsel for PTC requested to list the matter at the earliest.

3. After hearing the learned counsels for the Petitioner, IEX and PTC, the Commission directed to list the Petition for hearing on 9.5.2019.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**